

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 43/82-ALC4/2011 **MEETING DATE** : 24.01.2012

The Meeting No.43/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was actually held on 24.01.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultation, Department of C&PC
3. Shri D.N. Mathur, Consultation, Department of Pharmaceuticals
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.41/82 dated 17.01.2012 were ratified by the Committee.

Case No.B 453	M/s. Herbochem Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/050/00140/AM 12/DES III
Meeting Date:24.01.2012	
Advance Authorization No. 0910045206 dated 19.01.2011	RLA File No. 09/24/40/00469/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to maintain status quo as per Central Excise Certificate.	

Case No.B 454	M/s. Laffans Petrochemicals Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/050/00654/AM 12/DES III
Meeting Date:24.01.2012	
Advance Authorization No. 0310433500 dated 22.06.2007	RLA File No. 03/95/40/00111/AM 08
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting , decided to defer case for 20.3.2012 for the comments of technical authority.	

Case No.B 455	M/s. Ccamlin File Chemicals Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/162/00983/AM 12/DES III
Meeting Date:24.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting , decided to defer case for 20.3.2012 for the comments of technical authority..	

Case No.B 456	M/s. Lupin Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/050/509/AM 11/DES III
Meeting Date:24.01.2012	
Advance Authorization No. 0310577817 dated 8.6.2010	RLA File No. 3/95/40/177/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting , decided to defer case for 20.3.2012 for the comments of technical authority..	

Case No.B 457	M/s. Chiral Biosciences Limited			
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/050/01656/AM 11/DES III F.No 01/82/50/00108/AM 11/DES III			
Meeting Date:24.01.2012				
Advance Authorization No.0910044574 dated 06.12.2010	RLA File No. 09/24/40/00325/AM 11 RLA File No. 09/24/40/00203/AM 10			
Advance Authorization No. 10039636 dated 16.10.09				
Decision: The request of the firm for enhancement of quantity of import item was considered by the Committee and it was noted that the norms given to this firm was actually meant for another intermediate for efavirenz. The Committee taking the references earlier approved for export item -5-Chloro-(Cyclopropylethynyl)-2-Amino-(Trifluoromethyl)-Benzene Methanol in favour of other companies, decided to amend the norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed
(s)-5-Chloro-(Cyclopropylethynyl)-2-Amino-(Trifluoromethyl)-Benzene Methanol	1 kg	1	4-(Chloro-2-Trifluoro Acetyl) Aniline Hydrochloric Hydrate	1.30 kg
		2.	Diethyl Zinc	0.50 kg
		3.	Trifluoro Ethanol	0.50 kg
		4,	Cyclopropyl Acetylene	0.395 kg
		5.	N-Butyl Chloride	1.21 kg
		6.	Heptane	2.25 kg
		7.	Citric Acid	0.61 kg
		8.	Tetra Hydrofuran	5.32 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.B 458	M/s. Aktions Pharma Pvt. Limited			
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/050/00010/AM 11/DES III (pt.)			
Meeting Date:24.01.2012				
Advance Authorization No.0910041041 dated 22.2.2010	RLA File No. 3/94/040/00300/AM 10			
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting , decided to ratify norms under Para 4.7 of HBP v1 as per details below for as applied by firm whichever is lower:-.				
Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed
N-Benzynoxy Carbonyl-L-Valine	1 Kg	1.	L-Valine	0.6 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 459	M/s. Rohan Exports India Limited & M/s. Mahesh Raj Chemicals Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/162/00654/AM 12/DES III (pt.)
Meeting Date:24.01.2012	
Appeal filed	Against order of Jt. DGFT Ahmedabad, in pursuance of Order dated 20.1.2010 of the Hon'ble High Court of Gujarat.
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting , decided to defer case for 20.3.2012 for comments of technical authority.	

Case No.B 461	M/s. Galpha Labs Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/050/01044/AM 11/DES III
Meeting Date:24.01.2012	
Advance Authorization No. 0310602797 dated 24.11.10	RLA File No. 03/94/40/00747/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting , decided to defer case for 07.02.2012 for the comments of technical authority.	

Case No.C-98	M/s. Alkem Laboratories Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/162/01131/AM 12/DES III
Meeting Date:24.01.2012	

Decision: The representative of the firm Shri C.J. Lohani, Sr. General Manager, Operations appeared in the PH and explained their case. They have stated that they are the only largest manufacturer and exporter of Sucralose. In the past they have taken licenses under Para 4.7 of HBP where the number of inputs and quantities of solvents were more. Now they have upgraded their technology and reduced the consumption of inputs and solvents. The firm produced the consumption and production certificate for past three years. The Committee taken note of their past production consumption data and considering that they are the only producers and exporter of this product as per our record and further considering appropriate recovery aspect of this solvent decided to ratify norms under Para 4.4.2 of HBP v 1 , or as applied by the firm, whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed
SUCRALOSE	1 kg	1	Tri Methyl Ortho Acetate	1.90kg/kg
		2.	PG Sugar	4.00 kg/kg
		3.	Di Methyl Formamide	7.50 lit/kg
		4.	Toulene	5.00 lit/kg
		5.	Thionyl Chloride	3.50 lit/kg
		6.	Acetic Anhydried	6.50 lit/kg
		7.	Methanol	7.00 lit/kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 460	M/s. Sandox Pvt Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/050/00547/AM 11/DES III 01/82/050/00895/AM 10 DES III
Meeting Date:24.01.2012	
Advance Authorization No. 0310580898 dated 28.6.2010 Advance Authorization No. 0310555381 dated 14.1.2010	RLA File No. 03/94/40/00747/AM 11 RLA File No. 03/95/040/00667/AM 10
Decision: The representative of the firm Shri Prashant Sarage, Manager-Imports appeared before the Committee for PH and explained their case in detail. They have also brought Production Consumption Data duly certified by Central Excise Authority in support of their higher norms. The Committee noted that Clopidogrel HCL is manufactured from the Cyclic Amine HCL stage via Clopidogrel base route. It was also noted that the other salts of Clopidogrel like Clopidogrel Sulphate or bisulphate are also produced from the same starting stage via Clopidogrel base. The decision earlier taken by the Committee was based on the comparative data up till base stage and thereafter the firm given the conversion yields. The firm emphasized that they are following the patented process given to Sandoz and hence their consumption is more which is also certified by Central Excise Authorities. The firm was therefore, advised to go for non-infringing process.	

Case No C-86	M/s. Bliss GVS Pharma Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/162/1192/AM 10/DES III
Meeting Date:24.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting , it has been decided to give reminder to Office of DCGI seeking their comments whether the export product Suppositories/Pessaires could be included in the SION A-412 or a new SION is to be fixed. Accordingly, the case has been deferred for 20.3.2012.	

1	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

2	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date: 20.3.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.

3	Case No.: 50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status: Case Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

4	Case No.: 1/38/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status: Case Deferred
	HQ File :01/82/050/00987/AM12/	RLA File :05/24/040/00246/AM12/	Lic.No/Date:0510306115 20.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

5	Case No.: 3/34/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status: Case Deferred
	HQ File :01/82/050/00957/AM12/	RLA File :03/95/040/00668/AM12/	Lic.No/Date:0310665924 18.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

6	Case No.: 2/38/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status: Case Deferred
	HQ File :01/82/050/00988/AM12/	RLA File :03/94/040/00700/AM12/	Lic.No/Date:0310669242 07.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

7	Case No.: 4/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status: Case Deferred
	HQ File :01/82/050/00990/AM12/	RLA File :03/95/040/00723/AM12/	Lic.No/Date:0310669658 09.12.2011	Defer Date:20.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.

8	Case No.: 5/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status:Case Deferred
	HQ File :01/82/050/00991/AM12/	RLA File :03/95/040/00729/AM12/	Lic.No/Date:0310669660 09.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

9	Case No.: 6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status:Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

10	Case No.: 1/43/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status:Case Deferred
	HQ File :01/82/050/01170/AM12/	RLA File :03/95/040/00847/AM12/	Lic.No/Date:0310676114 11.01.2012	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

11	Case No.: 2/43/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status:Case Deferred
	HQ File :01/82/050/01171/AM12/	RLA File :03/95/040/00864/AM12/	Lic.No/Date:0310676884 16.01.2012	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for 20.3.2012 for comments of technical authority.			

12	Case No.: 3/43/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:43/82-ALC4/2011 24.01.2012	Status:Case Deferred
	HQ File :01/82/050/01172/AM12/	RLA File :31/83/040/00210/AM12/	Lic.No/Date:3110052542 19.01.2012	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to defer the case for			

20.3.2012 for comments of technical authority.

Outside Agenda case 1	M/s. Halcyon Labs Pvt. Limited
Norms Committee Meeting No.43/AM12 dated	F.No. 01/82/162/00181/AM 12/DES III
Meeting Date:24.01.2012	

Decision: The Committee reconsidered the case and in consultation with the technical authorities, it has been seen that in the past many Advance Authorisation applications under Para 4.7 of HBP v 1 were considered by the Committee from other firms and following norms were approved by the Committee by comparison of data furnished by these firms.

Export Product	Export Qty.	Import Item	Qty. Allowed
Mometasone Furoate	1 kg	9-11 EPXY-17,21-DIHYDROXY-16-METHYL-1,4-PREGNADIEN-3,20-DIONE [8-DMO]	1.04 kg

Accordingly, it has been decided by the Committee that the above norms are also fixed for M/s. Halcyon Labs Pvt Limited so that firm can obtain Advance Authorisation. RA may take appropriate action as per the decision of Norms Committee..

Date:27.01.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer